NATIONAL HUMAN RIGHTS COMMISSION

HINDU, Visakhapatnam, 5.7.2024
Page No. 9, Size:(5.54)cms X (5.05)cms.

NHRC team meets woman beaten up in public in Chopra

A National Human Rights Commission (NHRC) team visited Chopra in Uttar Dinajpur of West Bengal on Thursday and met the woman survivor of the recent flogging incident. The four-member team led by a senior officer visited the area for a spot enquiry, an NHRC official said. The prime accused in the case, Tajimul Islam, alias JCB, was arrested by the police on June 30, hours after the video of the public flogging went viral. Tajimul is considered close to the Trinamool. The NHRC on July 1 issued a press statement, saying the agency had taken *suo motu* cognisance of the reported beating of a couple in full public view.

NATIONAL HUMAN RIGHTS COMMISSION

HINDU, Bengaluru, 5.7.2024
Page No. 17, Size:(5.71)cms X (5.29)cms.

NHRC team meets woman beaten up in public in Chopra

A National Human Rights Commission (NHRC) team visited Chopra in Uttar Dinajpur of West Bengal on Thursday and met the woman survivor of the recent flogging incident. The four-member team led by a senior officer visited the area for a spot enquiry, an NHRC official said. The prime accused in the case, Tajimul Islam, alias JCB, was arrested by the police on June 30, hours after the video of the public flogging went viral. Tajimul is considered close to the Trinamool. The NHRC on July 1 issued a press statement, saying the agency had taken *suo motu* cognisance of the reported beating of a couple in full public view.

NATIONAL HUMAN RIGHTS COMMISSION

HINDU, Mumbai, 5.7.2024
Page No. 9, Size:(5.66)cms X (5.20)cms.

NHRC team meets woman beaten up in public in Chopra

A National Human Rights Commission (NHRC) team visited Chopra in Uttar Dinajpur of West Bengal on Thursday and met the woman survivor of the recent flogging incident. The four-member team led by a senior officer visited the area for a spot enquiry, an NHRC official said. The prime accused in the case, Tajimul Islam, alias JCB, was arrested by the police on June 30, hours after the video of the public flogging went viral. Tajimul is considered close to the Trinamool. The NHRC on July 1 issued a press statement, saying the agency had taken *suo motu* cognisance of the reported beating of a couple in full public view.

HINDU, Hyderabad, 5.7.2024
Page No. 15, Size:(5.38)cms X (4.87)cms.

NHRC team meets woman beaten up in public in Chopra

A National Human Rights Commission (NHRC) team visited Chopra in Uttar Dinajpur of West Bengal on Thursday and met the woman survivor of the recent flogging incident. The four-member team led by a senior officer visited the area for a spot enquiry, an NHRC official said. The prime accused in the case, Tajimul Islam, alias JCB, was arrested by the police on June 30, hours after the video of the public flogging went viral. Tajimul is considered close to the Trinamool. The NHRC on July 1 issued a press statement, saying the agency had taken *suo motu* cognisance of the reported beating of a couple in full public view.

HINDU, Chennai, 5.7.2024
Page No. 15, Size:(5.38)cms X (4.87)cms.

NHRC team meets woman beaten up in public in Chopra

A National Human Rights Commission (NHRC) team visited Chopra in Uttar Dinajpur of West Bengal on Thursday and met the woman survivor of the recent flogging incident. The four-member team led by a senior officer visited the area for a spot enquiry, an NHRC official said. The prime accused in the case, Tajimul Islam, alias JCB, was arrested by the police on June 30, hours after the video of the public flogging went viral. Tajimul is considered close to the Trinamool. The NHRC on July 1 issued a press statement, saying the agency had taken *suo motu* cognisance of the reported beating of a couple in full public view.

NATIONAL HUMAN RIGHTS COMMISSION

HINDU, Bengaluru, 5.7.2024
Page No. 17, Size:(5.38)cms X (4.87)cms.

NHRC team meets woman beaten up in public in Chopra

A National Human Rights Commission (NHRC) team visited Chopra in Uttar Dinajpur of West Bengal on Thursday and met the woman survivor of the recent flogging incident. The four-member team led by a senior officer visited the area for a spot enquiry, an NHRC official said. The prime accused in the case, Tajimul Islam, alias JCB, was arrested by the police on June 30, hours after the video of the public flogging went viral. Tajimul is considered close to the Trinamool. The NHRC on July 1 issued a press statement, saying the agency had taken *suo motu* cognisance of the reported beating of a couple in full public view.

NATIONAL HUMAN RIGHTS COMMISSION

INDIAN EXPRESS, Mumbai, 5.7.2024
Page No. 7, Size:(3.65)cms X (14.98)cms.

2 more held in Chopra flogging case; NHRC team meets victims, their kin

EXPRESS NEWS SERVICE
KOLKATA, JULY 4

POLICE HAVE arrested two more persons in connection with the public flogging of a couple over their alleged extramarital affair in Chopra in Uttar Dinajpur district. With this, the total number of people arrested for the June 28 incident has risen to four.

According to police, the two arrested accused have been identified as Taherul Islam and Abdul Raf, both residents of Lakhipur gram panchayat.

Police on Sunday registered a suo motu case after the video of the incident that happened on Friday went viral on social media. The man seen in the video beating up the couple with a bamboo stick was identified as Tajmul alias JCB, who claimed to be a local TMC leader. He was arrested on Sunday.

Meanwhile, a team of the National Human Rights Commission (NHRC) met the victim couple. "The four-member team met the victim couple and spoke to their families for nearly two hours. Their statements were also recorded. They will soon file a report on the incident and submit it to the Commission for further course of action," said an official.

NATIONAL HUMAN RIGHTS COMMISSION

HANS INDIA, Hyderabad, 5.7.2024

Page No. 5, Size:(35.96)cms X (10.72)cms.

NHRC seeks report from CS on plight of schools in TG

HANS NEWS SERVICE
HYDERABAD

THE National Human Rights Commission (NHRC) has called for a report from the TG government on plight of schools in the State.

The Commission's action comes following a complaint lodged by Sravan Vurappali from the city, alleging that the conditions of government-run schools are appalling and detrimental to the well-being and educational development of students in most parts of Telangana.

The complaint highlighted lack of basic infrastructure like adequate classrooms, functioning toilets, clean drinking water facilities and safe playgrounds. Sanitary conditions in several schools are extremely poor, posing serious health risks to both students and the staff.

Also, "schools don't have any budget to hire scavengers/workers required to keep school premises clean."

Also, there are no qualified teachers in most schools, causing overcrowded classrooms and compromised learning experiences. Besides, the quality of food is allegedly unhygienic and sometimes many living creatures appear in food of students, the complaint noted.

Following this, the NHRC, in its notice to the State Chief Secretary on Thursday said the complainant highlights a noticeable deficiency in essential educational resources such as textbooks, laboratory equipment and teaching aids, hindering effective teaching and learning. Some schools face security challenges, making them unsafe for both students and teachers.

Against this background, the commission sought for a report within four weeks. It warned that it would be constrained to invoke coercive process u/s 13 of the Protection of Human Rights Act, 1993, calling for a personal appearance of the authority concerned for submission of the report if it is not received within the stipulated time.

PRABHAT KHABAR, Kolkata, 5.7.2024
Page No. 4, Size:(9.04)cms X (21.35)cms.

मानवाधिकार आयोग ने पीड़िता के परिजनों से की बात, दो अरेस्ट

कोलकाता. चोपड़ा में सड़क पर युगल प्रेमी की पिटाई के मामले में राष्ट्रीय मानवाधिकार आयोग की टीम ने पीड़िता के घर जाकर उससे बातचीत की. चार सदस्यीय टीम में एक महिला व तीन पुरुष थे. टीम के सदस्यों ने परिजनों से लंबे समय तक बातचीत की. हालांकि मीडिया के सामने कुछ भी बोलने से इनकार कर दिया. इस घटना में पुलिस ने बुधवार की रात दो और आरोपियों को गिरफ्तार किया. गिरफ्तार आरोपियों के नाम अब्दुल रफ व ताहेरुल इस्लाम हैं. मंगलवार को एक और आरोपी को गिरफ्तार किया गया था. मामले में अब तक चार लोगों को गिरफ्तार किया जा चुका है. इससे पहले राष्ट्रीय महिला आयोग की टीम भी चोपड़ा का दौरा कर चुकी है.

2 more arrested in Chopra flogging case; NHRC team meets victims, their families

https://indianexpress.com/article/cities/kolkata/bengal-flogging-case-nhrc-team-victims-2-arrested-9433398/

A four-member NHRC team reportedly visited the Bengal village and spoke with the victim couple and their respective families

Police have arrested two more persons in connection with the public flogging of a couple over their alleged extramarital affair in Chopra in Uttar Dinajpur district.

With this, the total number of people arrested for the June 28 incident has risen to four.

According to police, the two arrested accused have been identified as Taherul Islam and Abdul Raf, both residents of Lakhipur gram panchayat.

Police on Sunday registered a suo motu case after the video of the incident that happened on Friday went viral on social media, sparking widespread outrage. The man seen in the video beating up the couple with a bamboo stick was identified as Tajmul alias JCB, who claimed to be a local TMC leader. He was arrested on Sunday. Police have invoked sections of attempt to murder and molestation against him.

On Wednesday, another person, Amirul Islam alias Badhua, was arrested from near the Bangladesh border. He was spotted in the video of the incident.

Meanwhile, a team of the National Human Rights Commission (NHRC) reached Chopra and met the victim couple. “The four-member team met the victim couple and spoke to their families for nearly two hours. Their statements were also recorded. They will soon file a report on the incident and submit it to the Commission for further course of action,” said an official. The victim couple was in a relationship despite being married to their respective partners. On June 28, a salishi sabha or kangaroo court was called, during which the main accused, TMC’s Tajamul Islam alias JCB, showed up. Clad in a black t-shirt Islam led the assault on the couple. Surrounded by a crowd of dozens, the man and the woman were flogged relentlessly, even as they writhed in pain on the ground and begged for mercy. The incident took place a stone’s throw from the woman’s home.

Foxconn hiring: NHRC sends notice to Centre, Tamil Nadu govt over 'bias' against married women at iPhone maker's plant

https://www.msn.com/en-in/news/India/foxconn-hiring-nhrc-sends-notice-to-centre-tamil-nadu-govt-over-bias-against-married-women-at-iphone-maker-s-plant/ar-BB1pdqGq?item=flightsprg-tipsubsc-v1a?season//

The National Human Rights Commission (NHRC) on Monday issued notices to the Union Labour Ministry and the Tamil Nadu government over reports of gender discrimination in jobs by Foxconn, a major manufacturer of Apple devices, at its iPhone assembly plant in Tamil Nadu's Sriperumbudur

The human rights watchdog issued the notices after taking suo motu cognisance of media reports that Foxconn "has systematically excluded married women from jobs at its iPhone assembly plant in Sriperumbudur, Tamil Nadu".

A former human resource executive at Foxconn had alleged that "verbal directions" were given to the recruitment agencies in this regard.

Citing reports, the NHRC said the company "does not hire married women because of cultural issues and societal pressure".

According to a report by news agency PTI citing sources, Foxconn had informed the government that 25 per cent of its new hires are married women and its safety protocol, which requires all employees to avoid wearing metal irrespective of gender or religion, is not discriminatory.

The content of the media reports, if true, raises a serious issue of discrimination against married women causing the violation of the right to equality and equal opportunity, said the NHRC in its statement.

Begin Your AI JourneySeeking a detailed report within one week, the Commission has issued notices to the secretary, Union ministry of labour and employment, and the chief Secretary, government of Tamil Nadu.

As per media reports carried on June 26, a number of job seekers in the company were spoken to during the period January 2023 to May 2024 and the candidate information pamphlet of the company was examined, it said.

"It was revealed that only unmarried women were eligible for assembly job while there was no mention in this regard in the advertisements made by the company. A WhatsApp chat between a married candidate and the hiring agency of the company

was also quoted in the news report stating that when the candidate asked about the salary and childcare facility offered by the company, the response was 'married not allowed'. The company, reportedly, refuted the allegations of discrimination in employment based on marital status, gender, religion or any other form," the statement said.

The NHRC also noted that gender equality is not only required in the Indian Constitution, but the international treaties and covenants, viz., International Covenant Civil and Political Rights, and the International Covenant of Economic, Social, and Cultural Rights also provide non-discrimination on the ground of gender in any form of employment.

NATIONAL HUMAN RIGHTS COMMISSION

TELANGANA TODAY, Online, 5.7.2024

Page No. 0, Size:(0)cms X (0)cms.

Hyderabad resident approaches NHRC over 'appalling' conditions in govt schools

https://telanganatoday.com/hyderabad-resident-approaches-nhrc-over-appalling-conditions-in-govt-schools

In his complaint to NHRC, Sravan Vurappali stated that the condition of the government-run schools is 'appalling' and 'detrimental' to the well-being of students.

Hyderabad: A Hyderabad resident knocked the doors of the National Human Rights Commission (NHRC) over 'appalling' conditions in the government run schools in the State.

In his complaint to NHRC on July 2, Sravan Vurappali stated that the condition of the government-run schools is 'appalling' and 'detrimental' to the well-being and educational development of students.

He alleged that many schools lack basic infrastructure such as adequate classrooms, functional toilets, clean drinking water facilities, and safe playgrounds. He also alleged that sanitary conditions in several schools are extremely poor, posing serious health risks to both students and teachers.

The Hyderabad resident mentioned that schools do not have any budget to hire scavengers or workers required to keep school premises clean. He also alleged that food quality is unhygienic and sometimes many living creatures appear in the food of the students.

After perusal of the complaint, the NHRC, which sent the complaint copy to the Chief Secretary on Thursday, called for a report within four weeks.

JANTA SE RISHTA, Online, 5.7.2024
Page No. 0, Size:(0)cms X (0)cms.

Hyderabad: निवासी ने सरकारी स्कूलों की 'भयावह' स्थिति को लेकर एनएचआरसी से संपर्क किया

https://jantaserishta.com/local/telangana/hyderabad-resident-approaches-nhrc-over-appalling-conditions-of-government-schools-3369607

Hyderabad: हैदराबाद : के एक निवासी ने राज्य में सरकारी स्कूलों की 'भयावह' स्थिति को लेकर राष्ट्रीय मानवाधिकार आयोग (**एनएचआरसी**) का दरवाजा खटखटाया।2 जुलाई को एनएचआरसी को दी गई अपनी शिकायत में श्रवण वुरप्पाली ने कहा कि सरकारी स्कूलों की स्थिति 'भयावह' है और छात्रों के स्वास्थ्य और शैक्षिक विकास के लिए 'हानिकारक' है। उन्होंने आरोप लगाया कि कई स्कूलों में बुनियादी ढांचे जैसे पर्याप्त कक्षाएं, कार्यात्मक शौचालय toilet, स्वच्छ पेयजल सुविधाएं और सुरक्षित खेल के मैदानों का अभाव है। उन्होंने यह भी आरोप लगाया कि कई स्कूलों में स्वच्छता की स्थिति बेहद खराब है, जिससे छात्रों और शिक्षकों दोनों के स्वास्थ्य को गंभीर खतरा है।

हैदराबाद निवासी ने उल्लेख किया कि स्कूलों के पास स्कूल परिसर को साफ रखने के लिए सफाईकर्मियों या श्रमिकों को नियुक्त करने के लिए कोई बजट नहीं है। उन्होंने यह भी आरोप लगाया कि भोजन की गुणवत्ता अस्वास्थ्यकर है और कभी-कभी छात्रों के भोजन में कई जीव दिखाई देते हैं।शिकायत के अवलोकन के बाद, एनएचआरसी ने गुरुवार को मुख्य सचिव chief Secretary को शिकायत की प्रति भेजी और चार सप्ताह के भीतर रिपोर्ट मांगी।

MSN, Online, 5.7.2024
Page No. 0, Size:(0)cms X (0)cms.

India human rights body says Reuters story on Foxconn hiring raises discrimination concerns

https://www.msn.com/en-us/news/world/india-human-rights-body-says-reuters-story-on-foxconn-hiring-raises-discrimination-concerns/ar-BB1pcdsA?item=themed_featuredapps_enabled?loadin

By Aditya Kalra

NEW DELHI (Reuters) - India's human rights watchdog said on Monday it had asked government officials to examine reported discrimination by Foxconn, after a Reuters investigation found the major Apple supplier has been rejecting married women from iPhone assembly jobs in the country

In a statement, the National Human Rights Commission (NHRC) said it had issued notices to the secretary of Prime Minister Narendra Modi's labour ministry and the chief secretary of the state government of Tamil Nadu, site of a major iPhone factory, calling for a detailed report within a week.

"NHRC observes that the matter, if true, raises a serious issue of discrimination against married women causing the violation of the right to equality and equal opportunity," it said.

The Reuters story has sparked debates on TV channels, newspaper editorials, calls from women groups, including within Modi's party as well as opposition parties to investigate the matter. Modi's federal government has also asked Tamil Nadu state for a "detailed report".

Modi's labour ministry, Apple and Taiwan-based Foxconn did not immediately respond to requests for comment. A Tamil Nadu government spokesman referred questions to its labour department, which did not respond.

The Reuters investigation found Foxconn systematically excluded married women from jobs at its main India iPhone plant on the grounds they have more family responsibilities than their unmarried counterparts. Foxconn hiring agents and HR sources cited family duties, pregnancy and higher absenteeism as reasons for not hiring married women.

Responding to the investigation, published last week, Apple and Foxconn acknowledged lapses in hiring practices in 2022 and said they had worked to address the issues. All the discriminatory practices documented by Reuters at the Tamil Nadu plant, however, took place in 2023 and 2024. The companies didn't address those instances.

Foxconn has said it "vigorously refutes allegations of employment discrimination based on marital status, gender, religion or any other form."

Apple has said all its suppliers, including Foxconn, hire married women and "when concerns about hiring practices were first raised in 2022 we immediately took action and worked with our supplier to conduct monthly audits to identify issues and ensure that our high standards are upheld.

Indian law does not bar companies from discriminating in hiring based on marital status, though Apple's and Foxconn's policies prohibit such practices in their supply chains.

The NHRC said it "noted the fact that gender equality is not only required in the Indian constitution but the international treaty and covenants."

State authorities must ensure that all companies follow the norms and regulations relating to labour laws, it added.

JANTA SE RISHTA, Online, 5.7.2024
Page No. 0, Size:(0)cms X (0)cms.

J&K News:श्रम विभाग ने ट्रक ड्राइवरों के लिए ई-श्रम पोर्टल पंजीकरण किया शुरू

https://jantaserishta.com/local/jammu-and-kashmir/jk-news-labor-department-starts-e-shram-portal-registration-for-truck-drivers-3367580

SRINAGAR श्रीनगर: जम्मू-कश्मीर के श्रम विभाग ने बुधवार को ई-श्रम पोर्टल पर ट्रक ड्राइवरों के पंजीकरण की सुविधा के लिए पूरे केंद्र शासित प्रदेश में एक विशेष अभियान शुरू किया। यह पहल श्रम आयुक्त, जम्मू-कश्मीर चरणदीप सिंह के निर्देश पर की गई और इसका उद्देश्य ट्रक ड्राइवरों के अधिकारों की रक्षा और उनके कल्याण को बढ़ावा देना है। पंजीकरण सह जागरूकता शिविर राष्ट्रीय राजमार्ग, रेलवे स्टेशनों, परिवहन यार्डों, मंडियों, यूनियन कार्यालयों और अन्य स्थानों और प्रत्येक जिले में सीएससी पर स्थापित किए गए थे। ट्रक चालक देश की श्रम शक्ति का एक महत्वपूर्ण घटक हैं। हालांकि, उनमें से अधिकांश को सामाजिक सुरक्षा लाभ नहीं मिलते हैं और उन्हें कई चुनौतियों का सामना करना पड़ता है। उनके अधिकारों की रक्षा के लिए, राष्ट्रीय मानवाधिकार आयोग **(एनएचआरसी)** ने ट्रक ड्राइवरों के मानवाधिकारों की रक्षा के लिए एक सलाह जारी की थी।

सलाह में लॉजिस्टिक्स Logistics और परिवहन क्षेत्र में ट्रक ड्राइवरों की महत्वपूर्ण भूमिका और ई-श्रम पोर्टल पर उनके पंजीकरण सहित उनकी समग्र भलाई के लिए सरकार द्वारा उठाए जाने वाले कदमों को रेखांकित किया गया। ई-श्रम पोर्टल असंगठित श्रमिकों का राष्ट्रीय डेटाबेस है। ई-श्रम पोर्टल पर पंजीकरण के बाद प्रत्येक असंगठित कामगार को एक विशिष्ट बारह (12) अंकों का यूनिवर्सल अकाउंट नंबर (यूएएन) विशिष्ट रूप से सौंपा जाता है। यूएएन नंबर एक स्थायी नंबर है यानी एक बार सौंपे जाने के बाद, यह कामगार के जीवनकाल तक अपरिवर्तित रहेगा। ई-श्रम पोर्टल पर पंजीकरण से सरकार को यह सुनिश्चित करने में सुविधा होगी कि ट्रक चालकों सहित असंगठित कामगार प्रधानमंत्री जीवन ज्योति बीमा योजना (पीएम-जेजेबीवाई), प्रधानमंत्री सुरक्षा बीमा योजना (पीएम-एसबीवाई), प्रधानमंत्री श्रम योगी मान धन (पीएम-एसवाईएम) के तहत वृद्धावस्था सुरक्षा और किसी भी आपात स्थिति या महामारी जैसी स्थितियों के दौरान श्रमिकों के लिए अन्य कल्याणकारी उपायों जैसी सामाजिक सुरक्षा योजनाओं का लाभ उठा सकें।

आज तक, जम्मू-कश्मीर के 21,000 से अधिक ट्रक ड्राइवरों truck drivers ने ई-श्रम पोर्टल पर पंजीकरण कराया है और पंजीकरण सह जागरूकता अभियान शेष ट्रक ड्राइवरों के पंजीकरण की सुविधा के लिए जारी रहेगा। जम्मू-कश्मीर के श्रम आयुक्त ने ट्रक ड्राइवरों से अपने सह-चालकों और सहायकों के साथ ई-श्रम पोर्टल पर सक्रिय रूप से पंजीकरण कराने का आग्रह किया है।

SAMACHAR NAMA, Online, 5.7.2024
Page No. 0, Size:(0)cms X (0)cms.

Jamshedpur साइबर क्राइम मामले में अभियुक्त नाबालिग को पुलिस ने गिरफ्तार कर बाल सुधार गृह की बजाय भेजा जेल, राष्ट्रीय मानवाधिकार ने लिया संज्ञान

https://samacharnama.com/city/jamshedpur/jamshedpur-juvenile-accused-in-cyber-crime-case-arrested-by/cid14864757.htm

जमशेदपुर न्यूज़ डेस्क !! पुलिस ने नाबालिग आरोपी को साइबर क्राइम मामले में गिरफ्तार कर बाल गृह भेजने की बजाय गागीडीह जेल भेज दिया. आजाद मजदूर अखबार के संपादक कवि कुमार ने इसकी शिकायत राष्ट्रीय मानवाधिकार की विशेष संवाददाता सुचित्रा सिन्हा से की. सुचित्रा सिन्हा ने मामले से जुड़े अधिकारियों से जवाब भी मांगा. जिसके बाद सुचित्रा सिन्हा ने गागीडीह जेल अधीक्षक को जेल में बंद नाबालिग से जुड़े सभी दस्तावेजों की जांच करने का आदेश दिया. सत्यापन के दौरान पता चला कि जेल में बंद लड़का नाबालिग है. जिसके बाद सुचित्रा सिन्हा ने तुरंत गागाडीह जेल अधीक्षक से गिरफ्तारी आवेदन पत्र लिखवाया और कोर्ट में भेज दिया. साथ ही नाबालिग के जन्म प्रमाण पत्र से संबंधित दस्तावेज भी कोर्ट को भेज दिये गये. जेल प्रशासन से मिली जानकारी के अनुसार जेल में बंद बालक कैदी का आवेदन पत्र और संबंधित दस्तावेज न्यायालय में जमा कर दिये गये हैं. कोर्ट के आदेश के अनुसार आगे की कार्रवाई की जायेगी. बताया जाता है कि घाटशिला की नाबालिग की उम्र साढ़े 17 साल है. लेकिन पुलिस ने उसकी उम्र 19 साल लिखी. इस क्रम में नाबालिग को बाल सुधार गृह भेजने के बजाय 20 मई 2024 को गागीडीह जेल भेज दिया गया. इस मामले में कवि कुमार ने **राष्ट्रीय मानवाधिकार आयोग** से दोषी के खिलाफ उचित कार्रवाई करने और नाबालिग को बाल गृह भेजने और पीड़िता को उचित मुआवजा देने की मांग की.

JANTA SE RISHTA, Online, 5.7.2024
Page No. 0, Size:(0)cms X (0)cms.

Jamshedpur: पुलिस ने बाल सुधार गृह की बजाय भेजा जेल, राष्ट्रीय मानवाधिकार ने लिया संज्ञान

https://jantaserishta.com/local/jharkhand/jamshedpur-police-sent-him-to-jail-instead-of-juvenile-home-national-human-rights-commission-took-cognizance-jamshedpur--3367956

जमशेदपुर: पुलिस ने नाबालिग आरोपी को साइबर क्राइम मामले में गिरफ्तार कर बाल गृह भेजने की बजाय गागीडीह जेल भेज दिया. आजाद मजदूर अखबार के संपादक कवि कुमार ने इसकी शिकायत राष्ट्रीय मानवाधिकार की विशेष संवाददाता सुचित्रा सिन्हा से की. सुचित्रा सिन्हा ने मामले से जुड़े अधिकारियों से जवाब भी मांगा. जिसके बाद सुचित्रा सिन्हा ने गागीडीह जेल अधीक्षक को जेल में बंद नाबालिग से जुड़े सभी दस्तावेजों की जांच करने का आदेश दिया. सत्यापन के दौरान पता चला कि जेल में बंद लड़का नाबालिग है. जिसके बाद सुचित्रा सिन्हा ने तुरंत गागाडीह जेल अधीक्षक से गिरफ्तारी आवेदन पत्र लिखवाया और कोर्ट में भेज दिया. साथ ही नाबालिग के जन्म प्रमाण पत्र से संबंधित दस्तावेज भी कोर्ट को भेज दिये गये.

जेल प्रशासन से मिली जानकारी के अनुसार जेल में बंद बालक कैदी का आवेदन पत्र और संबंधित दस्तावेज न्यायालय में जमा कर दिये गये हैं. कोर्ट के आदेश के अनुसार आगे की कार्रवाई की जायेगी. बताया जाता है कि घाटशिला की नाबालिग की उम्र साढ़े 17 साल है. लेकिन पुलिस ने उसकी उम्र 19 साल लिखी. इस क्रम में नाबालिग को बाल सुधार गृह भेजने के बजाय 20 मई 2024 को गागीडीह जेल भेज दिया गया. इस मामले में कवि कुमार ने **राष्ट्रीय मानवाधिकार आयोग** से दोषी के खिलाफ उचित कार्रवाई करने और नाबालिग को बाल गृह भेजने और पीड़िता को उचित मुआवजा देने की मांग की.

NATIONAL HUMAN RIGHTS COMMISSION

MSN, Online, 5.7.2024
Page No. 0, Size:(0)cms X (0)cms.

National Human Rights body takes suo motu cognizance of "anti-labour" practices at MNC warehouse in Haryana's Mansesar

https://www.msn.com/en-xl/news/other/national-human-rights-body-takes-suo-motu-cognizance-of-anti-labour-practices-at-mnc-warehouse-in-haryanas-mansesar/ar-BB1owAML?ocid=BingNewsVerp

Manesar (Haryana) [India], June 19 (ANI): The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report to issue a notice to the Centre over "anti-labour" practices at one of the warehouses of a multinational company in Haryana's Manesar.

The Commission expressed its concern over the reported allegations despite pro-worker laws and policies of the government and has issued notice to the Secretary, Union Labour and Employment Ministry seeking a report in one week

The NHRC in a statement said that it has taken suo motu cognisance of a media report that at one of the warehouses of a multi-national company in Haryana's Manesar "a 24-year-old worker was asked to pledge that they would not take toilet or water breaks until they finished unloading packages from six trucks, each measuring 24 feet long, after their team's 30-minute tea break had ended".

"A female employee at the Manesar warehouse reportedly stated that no restroom facilities are available on the working sites," the statement read.

Reportedly, the labour associations in India have accused five warehouses in and around Manesar of violating regulations outlined in the Factories Act, 1948. While labour Inspectors can demand corrections, there is limited enforcement, NHRC said.

The Commission has observed that "the contents of the news report, if true, raise a serious issue of human rights of the workers in violation of the labour laws and the guidelines issued by the Union Ministry of Labour and Employment from time to time

Issuing the notice, the Commission has also noted that the government has been insisting on improving workers' living standards. Apart from ensuring proper payment of minimum wages to the workers, government schemes have been introduced to provide social security for the labourers including a safe working environment, safety gear in hazardous working conditions, medical insurance and free annual health check-ups of the workers by the employers. A scheme was started Shramev Jayate" in the year 2014 targeting the country's growth and maximum benefit to the workers. Maternity Benefit Amendment Act, 2017 also came into effect to increase the paid maternity leave from 12 weeks to 26 weeks.

The NRC said that as per the news report, one of the workers, who works ten hours a day for five days a week and earns Rs.10,088/- per month stated that even if they work continuously without breaks, including the 30-minute lunch and tea breaks, they cannot unload more than four trucks per day. A woman worker also claimed that she keeps standing for nine hours daily and is required to evaluate 60 small products or 40 medium-sized products per hour during duty. Reportedly, the multinational company has also encountered similar accusations internationally. (ANI)

HINDU, Online, 5.7.2024
Page No. 0, Size:(0)cms X (0)cms.

NHRC team visits Chopra, meets woman who was beaten up in public

https://www.thehindu.com/news/national/west-bengal/nhrc-team-visits-chopra-meets-woman-who-was-beaten-up-in-public/article68367385.ece

No member from the Opposition or the ruling party has visited the area

A team from the National Human Rights Commission (NHRC) visited Chopra in West Bengal's Uttar Dinajpur district on July 4 and met the woman survivor of the recent flogging incident.

The four-member NHRC team led by a senior officer visited the area for a spot enquiry, an NHRC official said. It also met senior police officials.

A one-minute video of the incident shows a couple being beaten mercilessly in front of a crowd of villagers. The prime accused in the case, Tajimul Islam, alias JCB, was arrested by the police on June 30, hours after the video went viral. The accused is considered close to the Trinamool Congress.

After the incident came to light, the NHRC on July 1 issued a press statement, stating that the agency takes "suo motu cognisance of the reported beating of a couple in full public view by a group of people allegedly associated with a political party in Uttar Dinajpur in West Bengal".

The NHRC had also issued notices to the Chief Secretary and Director-General of Police, West Bengal, calling for a detailed report in the matter within one week.

Sangrur residents move NHRC over sewage woes

https://timesofindia.indiatimes.com/city/chandigarh/sangrur-residents-seek-nhrc-intervention-for-sewage-problems/articleshow/111499916.cms

Patiala: Fed up with the apathetic attitude of the local administration and the Punjab govt towards overflowing sewage water on the streets — among other things such as basic amenities and sanitation — the residents of Sangrur have now knocked the doors of the National Human Rights Commission (NHRC).

Maintaining that sanitation has remained unresolved even after 76 years of the independence despite its recognition by the United Nations as a human right, advocate Kamal Anand wrote in his letter to the NHRC, “Citizens of Sangrur are suffering as the city lacks basic amenities of proper drainage facilities and sewerage in most parts, with streets overflowing with sewage waste and human excreta from the toilets.”

“Sanitation as a human right was explicitly recognized as a distinct right by the UN. We are forced to live in a hell-like situation due to negligence of the authorities,” the letter said.

We also published the following articles recently

Choked drains, overflowing sewage water suffocate HubballiDiscover the challenges faced by HDMC in Hubballi-Dharwad as residents demand action on clogged drains and overflowing sewage. Learn about the plans to upgrade drainage systems to improve the situation.111327189

Kerala Human Rights Commission probes night shoot at Angamaly Taluk hospitalKerala Human Rights Commission probes film shoot at Angamaly Taluk Hospital that allegedly hindered patient access. Producers deny disruption claims. Commission investigates potential patient rights violation and hospital protocol breach. Balancing film production and healthcare priorities scrutinized.111344337

'Some mullahs are ... ': Human rights body condemns clerics for promoting 'misogynistic videos' in PakistanLearn about the Human Rights Commission of Pakistan's condemnation of misogynistic videos promoting anti-women ideas on social media. The commission highlights the importance of girls' education and digital rights, urging the state to counter such harmful narratives.111379504

NATIONAL HUMAN RIGHTS COMMISSION

TIMES OF INDIA, Online, 5.7.2024

Page No. 0, Size:(0)cms X (0)cms.

T schools under scrutiny: NHRC flags hygiene & infra concerns

https://timesofindia.indiatimes.com/city/hyderabad/nhrc-flags-hygiene-infra-concerns-in-t-schools/articleshow/111498206.cms

Hyderabad: The National Human Rights Commission (NHRC) has raised concerns with the chief secretary of state govt regarding a complaint pertaining to the deplorable conditions found in govt schools across the state.

The complainant alleged that several schools lack basic infrastructure such as sufficient classrooms, functioning toilets, clean drinking water facilities, and safe playgrounds. “Sanitary conditions in several schools are abysmal, posing health risks to students and staff. The schools do not allocate funds to hire necessary personnel for maintaining cleanliness,” the complaint read.

Furthermore, it pointed out a glaring shortage of essential educational resources like textbooks, lab equipment, and teaching aids. “The quality of food provided is unhygienic, sometimes contaminated,” the complainant added.

The NHRC has directed the chief secretary’s office to provide a response to these allegations within four weeks. Failure to comply will result in action, possibly including a physical inspection of the schools.

We also published the following articles recently

Five kids injured as classroom plasters collapses in Bastars govt schoolFive school children injured as ceiling plaster collapses at Bastar district school. Incident occurred during heavy rainfall. District collector orders inquiry. Students receiving medical care at local health center.111493109

Teachers hired, classes resume after 4 months at govt schoolRead about the challenges faced by a govt primary school in Ghaziabad, where students returned after a 4-month gap due to teacher shortage. Learn about the education department's intervention and the need for basic amenities.111469887

NHRC seeks report over death of girl childNHRC seeks action report from Odisha govt on the tragic death of a 5-year-old girl who fell into hot dal at a school. Activist files petition alleging negligence. NHRC orders investigation and report submission within four weeks.111463799

MSN, Online, 5.7.2024
Page No. 0, Size:(0)cms X (0)cms.

Tamil Nadu: Death toll in Kallakurichi hooch tragedy stands at 63

https://www.msn.com/en-xl/news/other/tamil-nadu-death-toll-in-kallakurichi-hooch-tragedy-stands-at-63/ar-BB1oYjZz?ocid=BingNewsVerp

Kallakurichi (Tamil Nadu) [India], June 27 (ANI): The death toll in the hooch tragedy in Tamil Nadu's Kallakurichi district stands at 63 on Thursday morning, according to the District Collectorate.

Currently, 78 people are undergoing treatment in total across hospitals in the state, out of which 48 are admitted to the Government Kallakurichi Medical College and Hospital and 66 have been discharged in total from the Government Kallakurichi Medical College, as per the hospital authorities

At Puducherry, 09 people, in Salem District 18 people, in Royapetta Hospital Chennai one person and Villupuram District 02 people are undergoing treatment at the Government Hospitals.

A total of 88 people have been discharged in the state of Tamil Nadu.

Earlier on Wednesday, National Commission for Scheduled Castes (NCSC) Chairman Kishor Makwana, met the families of hooch tragedy victims in the Karunapuram area and criticised the Tamil Nadu government for not taking action against the manufacture and sale of illicit liquor in the state.

He offered his condolences to the deceased and prayed for the speedy recovery of those who are undergoing treatment.

The National Human Rights Commission (NHRC) took a suo moto cognisance of the same, and issued notices to the Tamil Nadu Chief Secretary and the Director-General of state police, seeking a detailed report on the incident within a week.

The NCW had earlier taken suo motto cognizance of a media report on the deaths of people in the incident and constituted a three-member inquiry committee, led by NCW Member Khushbu Sundar, to look into the matter.

As per it, the NCW delegation led by Khushbu Sundar has come to Kallakurichi district to inquire about the incident and to meet the family members of the persons who have died by drinking illicit liquor in Kallakurichi district.

The total number of people affected by the consumption of illicit liquor has now increased to 229. (ANI)

ंगाल में BJP महिला कार्यकर्ता के साथ फिर शर्मनाक हरकत, निर्वस्त्र कर धारदार हथि यार से किया हमला

https://www.jansatta.com/rajya/west-bengal-north-24-pargana-shameful-misbehave-with-bjp-female-worker-tmc-workers-stripped-attacked-with-sharp-weapon/3454636/

कुछ दिन पहले ही राज्य के कूचबिहार क्षेत्र में बीजेपी की महिला नेता के साथ दुर्व्यवहार और हमले की घटना हुई थी। उसके कपड़े फाड़ दिये गये थे। सड़क पर घसीटा गया था। महिला बीजेपी के अल्पसंख्यक मोर्चा से जुड़ी थी। Written by न्यूज डेस्क | Edi

पश्चिम बंगाल में महिलाओं के साथ हिंसा, दुर्व्यवहार और शर्मनाक हरकतें होने की आए दिन घटनाओं से विवाद बढ़ता जा रहा है। ताजा मामला राज्य के उत्तरी 24 परगना जिले का है। यहां एक महिला के साथ कथित तौर पर निर्वस्त्र कर धारदार हथियार से हमला किया गया। पीड़ित महिला को बीजेपी कार्यकर्ता बताया जा रहा है। पिटाई से महिला के सिर में गंभीर रूप से चोट लगी है। अस्पताल में भर्ती महिला ने हमले के लिए टीएमसी कार्यकर्ताओं को जिम्मेदार ठहराया है। पीड़िता ने मीडिया से बात करते हुए कहा कि वह पानी लेने के लिए पड़ो स में गई थी। इसी दौरान उस पर हमला किया गया। महिला ने यह भी बताया कि लोकसभा चुनाव के नतीजे आने के बाद से इलाके में टीएमसी कार्यकर्ता लगातार उपद्रव कर रहे हैं।

TMC नेता ने आरोपों को बताया गलत

हालांकि टीएमसी ने महिला के आरोपों को गलत बताया है। बैरकपुर के पार्टी नेता सोमनाथ श्याम ने कहा है कि ईएसआई स्लम एरिया में कुछ मुस्लिम महिलाओं के बी च पानी को लेकर झगड़ा हुआ था। यह सियासी मामला नहीं है। इसको बेवजह सियासी नजरिये से देखा जा रहा है।

कुछ दिन पहले ही राज्य के कूचबिहार क्षेत्र में बीजेपी की महिला नेता के साथ दुर्व्यवहार और हमले की घटना हुई थी। उसके कपड़े फाड़ दिये गये थे। सड़क पर घसीटा गया था। महिला बीजेपी के अल्पसंख्यक मोर्चा से जुड़ी थी। इस मामले को लेकर पार्टी ने जो रदार विरोध जताया था। शिकायत **राष्ट्री य मानवाधिकार आयोग,** राष्ट्री य महिला आयोग और राष्ट्री य अल्पसंख्यक आयोग से की गई थी। पार्टी का आरोप था कि क्षेत्र के गोखसदांगा में टीएमसी के गुंडों ने महिला कार्यकर्ता की पिटाई की, कपड़े फाड़े। उसे गंभीर हालत में अस्पताल में भर्ती कराया गया था। हालांकि पुलिस ने आरोपियों के खिलाफ कोई कार्रवाई नहीं की।

उधर, पुलिस ने पश्चिम बंगाल के चोपड़ा में बीच सड़क पर युगल की पिटाई करने के मामले में गिरफ्तार टीएमसी के दबंग नेता तजमुल इस्लाम के खिलाफ हत्या का प्रयास, महिला की गरिमा को ठेस पहुंचाने के इरादे से हमला करने और गंभीर चोट पहुंचाने सहित कई गंभीर आरोप

दिनाजपुर की एक स्थानीय अदालत ने पांच दिन की पुलिस हिरासत में भेज दिया था। उसके खिलाफ हत्या के एक मामले सहित 12 पुराने आपराधिक मामले भी लंबित हैं। सामने आए एक वीडियो में वह चोपड़ा में एक युगल को बेरहमी से पीटता हुआ दिखाई दे रहा था, जिसके बाद रविवार को उसे गिरफ्तार किया गया।

ROYAL BULLETIN, Online, 5.7.2024
Page No. 0, Size:(0)cms X (0)cms.

तेवड़ा के भट्टा मजदूरों के साथ पंजाब में हुई मारपीट, मानवाधिकार आयोग से लगाई इंसाफ की गुहार

https://royalbulletin.in/kiln-workers-of-tevda-were-assaulted-in-punjab-appeal-for-justice-to-human-rights-commission/198324

मोरना। भट्टा पर मजदूरी का कार्य पूरा कर गाँव लौट रहे तेवड़ा निवासी मजदूरों के साथ केन्टर चालक व उसके साथियों द्वारा मारपीट कर गम्भीर रूप से घायल कर देने व पैसे छीन लेने की घटना का मामला प्रकाश में आया है। पीड़ितों ने पंजाब पुलिस प्रशासन पर कार्रवाई न करने व सत्ताधारी स्थानीय विधायक पर पक्षपात के गम्भीर आरोप लगाये हैं।

पीड़ित परिवार **ने राष्ट्रीय मानवाधिकार आयोग** से आरोपियों के खिलाफ कार्रवाई की माँग की है। घटना को लेकर भट्टा मजदूरों में रोष व्याप्त है। ककरौली थाना क्षेत्र के गाँव तेवड़ा निवासी रूपचन्द ने बताया कि उसका परिवार पजांब राज्य के जनपद मोहाली के कस्बा व थाना डेरावासी में स्थित ईंट भ_े पर मजदूरी करने के लिये बीते वर्ष अक्तूबर माह में गया था।

सीजन पूरा करने के बाद वह एक जुलाई को ईंट भट्टे से सामान लेकर केन्टर में सवार होकर वापस गाँव लौटने के लिये निकले। कुछ दूर चलकर केन्टर चालक ने शराब ठेका पर केन्टर को रोक दिया। आरोप है कि चालक शराब पीने लगा काफी समय बीतने पर रूपचन्द ने रात हो जाने का हवाला देकर चालक को चलने के लिये कहा तो उसने अभद्रता की तथा वापस ईंट भ_े पर छोडऩे देने को कहकर चल दिया कुछ आगे जाकर चालक व इसके साथियों ने रूपचन्द व उसके पुत्र कान्ति के साथ गाली गलौज कर मारपीट कर लहूलुहान कर दिया।

पीड़ित ने आरोप लगाते हुए बताया कि आरोपियों ने उससे चालीस हजार की रकम को भी छीन लिया। पीड़ित स्थानीय थाने पर पहुँचे, किन्तु पुलिस ने आरोपियों के खिलाफ कार्रवाई नहीं कद्ध्र घायल रूप चन्द का मुजफ़्फरनगर के निजी अस्पताल में उपचार जारी है। पीड़ित परिवार ने राष्ट्रीय मानवाधिकार आयोग से कार्रवाई की गुहार लगाई है।

पश्चिम बंगाल के chopada कांड ने तूल पकड़ा, एक और आरोपी गिरफ्तार .....

https://www.yashbharat.com/west-bengals-chopada-scandal-escalates-another-accused-arrested/

पश्चिम बंगाल के chopada कांड : नमस्कार दोस्तो स्वागत हैं आपका हमारे एक और न्यू आर्टिकल मे तो चलिए शुरू करते हैं पश्चिम बंगाल के उत्तर दिनाजपुर जिले के चोपड़ा में एक महिला को सार्वजनिक रूप से पीटने के मामले ने तूल पकड़ लिया है। पुलिस ने कार्रवाई जारी रखी है। एक और आरोपी को गिरफ्तार किया है। पुलिस ने बताया कि आरोपी की पहचान अमीरुल के रूप में हुई है। यह मुख्य आरोपी ताजमुल हक उर्फ जेसीबी का सहयोगी है।

पश्चिम बंगाल के chopada कांड: जो हुआ वो बुरा हुआः कुणाल घोष टीएमसी नेता कुणाल घोष ने कहा कि मैं इन घटनाओं को लेकर कोई टिप्पणी नहीं करना चाहता हूं क्योंकि ये हिंदू या मुस्लिम का कोई मामला नहीं है, यह सामाजिक मामला है। जो हुआ वो बुरा हुआ। मुख्यमंत्री और सरकार ने इस स्थिति पर बहुत जल्दी और तत्परता से प्रतिक्रिया दी। आरोपी को गिरफ्तार कर लिया गया है। पीड़ितों को सुरक्षा दी गई। जो-जो करना था वो सब हमने कर लिया।

पश्चिम बंगाल के chopada कांड :सरकार और राज्य के पुलिस प्रमुख को नोटिस जारी राष्ट्रीय मानवाधिकार आयोग (**एनएचआरसी**) ने इस मामले में पश्चिम बंगाल सरकार और राज्य के पुलिस प्रमुख को नोटिस जारी किया है। आयोग ने बयान में कहा कि मुख्य अपराधी कथित रूप से पश्चिम बंगाल में सत्तारूढ़ राजनीतिक दल से जुड़ा हुआ है और वह सामने आये वीडियो में लोगों के एक समूह से घिरे जोड़े की बुरी तरह पिटायी करते दिख रहा है।

यह है घटना

कूचबिहार में एक महिला को कथित तौर पर निर्वस्त्र करके पीटा गया था। आयोग ने पश्चिम बंगाल के उत्तर 24 परगना जिले के संदेशखाली क्षेत्र में महिलाओं के साथ हुई अपमानजनक शर्मनाक घटनाओं का भी संज्ञान लिया है, जिसमें कथित तौर पर एक राजनीतिक दल से जुड़े एक व्यक्ति ने महिलाओं के साथ यौन दुर्व्यवहार और अत्याचार किया था। बयान में कहा गया है कि इस मामले में आयोग की एक सदस्य की अध्यक्षता में एक टीम ने मामले की मौके पर जांच करने के लिए दौरा भी किया था।

HINDUSTHAN SAMACHAR, Online, 5.7.2024
Page No. 0, Size:(0)cms X (0)cms.

राष्ट्री य मानवाधिकार आयोग के प्रतिनिधि चोपड़ा पहुंचे

https://www.hindusthansamachar.in/Encyc/2024/7/4/National-Human-Rights-Committee-reached-Chopra.php

उत्तर दिनाजपुर, 4 जुलाई (हि.स.)। उत्तर दिनाजपुर जिले के चोपड़ा में युगल की सरेआम पिटाई मामले को लेकर मचे हंगामे के बीच राष्ट्री य मानवाधिकार आयोग का एक प्रतिनिधिमंडल गुरुवार सुबह यहां पहुंचा। प्रतिनिधिमंडल के सदस्य प्रताड़ित युवक-युवती से बात करने उनके घर पहुंचे। प्रतिनिधिमंडल ने घटना के बारे में दोनों से विस्तृत जानकारी ली। उधर, पुलिस ने मंगलवार देर रात इलाके से दो और लोगों को गिरफ्तार किया है। पुलिस सूत्रों के मुताबिक कल जिन लोगों को गिरफ्तार किया गया उनके नाम ताहेरुल इस्लाम और अब्दुल रऊफ हैं। दोनों लक्ष्मीपुर इलाके का ही निवासी है। घटना में अब तक चार लोगों को गिरफ्तार किया जा चुका है। हाल ही में चोपड़ा का एक वीडियो वायरल हुआ था। जिसमें एक तृणमूल नेता सरेआम युवक-युवती की बेरहमी से पिटाई करता नजर आ रहा था। बताया जा रहा है कि सालिसी सभा के दौरान दोनों को पीटा गया। वहां मौजूद लोग मूकदर्शक बने रहे। चोपड़ा की घटना के बाद राज्य की राजनीति गरमा गई है। मुख्य आरोपित तृणमूल नेता तजमुल समेत चार लोगों को पहले ही गिरफ्तार किया जा चुका है।

HINDUSTHAN SAMACHAR, Online, 5.7.2024
Page No. 0, Size:(0)cms X (0)cms.

राष्ट्री य मानवाधिकार आयोग के प्रतिनिधिमंडल ने किया चोपड़ा का दौरा, पीड़ितों के बयान लिए

https://www.hindusthansamachar.in/Encyc/2024/7/4/Human-right-team-wbt-to-Chopra-spike-with.php#google_vignette

कोलकाता, 04 जुलाई (हि.स.)। **राष्ट्री य मानवाधिकार आयोग** के प्रतिनिधिमंडल ने चोपड़ा के प्रताड़ित युवक-युवती से गुरुवार को मुलाकात की है। राष्ट्री य मानवाधिकार आयोग के प्रवक्ता जैमिनी श्रीवास्तव ने हिन्दुस्थान समाचार को इस बारे में जानकारी दी। उन्होंनेन्हों नेबताया कि आयोग का चार सदस्य प्रतिनिधिमंडल बुधवार को दिल्ली से रवाना हुआ था और गुरुवार को वारदात वाली जगह पर पहुंचा है। आयोग के सदस्यों ने पीड़ित युवक और युवती से मुलाकात की। दो घंटे तक उनसे बातचीत की गई है। उनके बयान रिकॉर्ड किए गए हैं। वहीं,हीं राष्ट्री य मानवाधि कार आयोग के सदस्यों ने परिवार के बाकी सदस्यों के अलावा पड़ोसियों के बयान भी दर्ज किये। इसके बाद प्रतिनिधिमंडल घर से निकलकर घटनास्थल पर पहुंचा है। वहां से वे ग्राम पंचायत लक्ष्मीपुर के लिए रवाना हो गये। हालांकि, जाते वक्त आयोग के प्रतिनिधियों ने पत्रकारों के सामने कोई टिप्पणी नहीं की। सूत्रों के अनुसार, पीड़ित युवक-युवती घटना के बाद से एक ही घर में रह रहे हैं। आज प्रतिनिधिमंडल के सदस्य वहां गए। जहां पीड़ितों से उन्होंनेन्हों नेविभिन्न प्रश्न पूछे। चार सदस्यीय प्रतिनिधिमंडल में एक महिला अधिकारी भी हैं। इन्होंनेन्हों नेबाद में पुलिस से भी बात की है। श्रीवास्तव ने बताया कि आयोग की यह टीम जल्द ही अपनी रिपोर्ट सौंपेसौं पेगी। हिन्दुस्थान समाचार / ओम प्रकाश / गंगा/प्रभात